

WM-19(60)/2016
Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs
Legal Metrology Division

Krishi Bhawan, New Delhi-110001
Dated: 19.12.2016

To,

The Additional Secretary & Chief Executive Officer,
Food Safety & Standards Authority of India,
Ministry of Health and Family Welfare,
FDA Bhawan, Kotla Road,
New Delhi-110002

Sub: Inborn Errors of Metabolism - .reg

Sir,

The undersigned is directed to refer to your letter no. Stds/Nutra-IEM/FSSAI-2016 dated 31.10.2016 on the above mentioned subject and to enclose herewith copy of this office order dated 14.12.2016 for needful.

Encl: As above

Yours faithfully,

o/c

Ashutosh Agarwal

(Ashutosh Agarwal)
Assistant Director, Legal Metrology
for Director of Legal Metrology
Tel: 01123386194
Email: adwm2-ca@nic.in

Copy to: The Controller of Legal Metrology, All States / UTs for kind information and necessary action

*Issued
20/12/16*

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Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs
Legal Metrology Division

Krishi Bhawan, New Delhi-110001

Dated: 14.12.2016

Order

In exercise of the powers conferred by rule 33(2) of the Legal Metrology (Packaged Commodities) Rules, 2011, and in view of the genuineness of the case the Central Government hereby permits to pack the special types of Foods for Medical Purposes (required for management of Inborn Errors of Metabolism) in any quantity (not given in the Second Schedule) for a period of twelve months from the date of this order with information on the package that this food is meant for Medical Purposes only.



(B. N. Dixit)

Director of Legal Metrology

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